

THE HYDERABAD (SLAUGHTER OF ANIMALS)
ACT, 1950.

No. VII of 1950

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WHEREAS it is expedient to regulate and restrict the slaughter of animals for human consumption;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad (Slaughter of Animals) Act, 1950. Short title, extent and commencement.

(2) It extends to all Municipal and Town areas in the Hyderabad State and shall come into force in each such area from such date as Government may by notification in the Jarida appoint in respect of the area.

2. In this Act unless there is anything repugnant in the subject or context:— Definitions.

(1) "animal" includes such animals only as Government may by notification in the Jarida declare to be animals for the purposes of this Act;

(2) "Municipal area" means an area which is for the time being a Municipality for the purposes of the Hyderabad Municipal and Town Committees A' in (IV of 1352 F.);

(3) "prescribed" means prescribed by rules made under this Act;

(4) "Town area" means an area which is for the time being a Small Town for the purposes of the Hyderabad Municipal and Town Committees A' in (IV of 1352 F.) or which Government has by notification in the Jarida declared to be a town area for the purposes of this Act;

(5) "Veterinary Officer" means an officer or person appointed under section 3.

3. Government may by notification in the Jarida appoint any officer or person to be the Veterinary Officer for an area in which this Act is for the time being in force. Appointment of Veterinary Officers.

4. In an area in which this Act is for the time being in force, no person shall slaughter, or procure the slaughter of, any animal for human consumption otherwise than:— Restriction on slaughter of animals for human consumption.

(1) on the authority of a certificate granted by the Veterinary Officer for the area that the animal is fit for slaughter; and

(2) in a slaughter house licensed for the slaughter of animals for human consumption.

Grant of certificates.

5. (1) The Veterinary Officer shall not grant the certificate referred to in clause (1) of section 4 if in his opinion :—

(a) the animal, whether male or female—

(i) has not attained the age of three years, or

(ii) is useful for the purpose of draught or any kind of agricultural operations ;

(b) the animal, if male, is useful for the purpose of breeding ;

(c) the animal, if female, is useful for the purpose of giving milk or bearing offspring.

(2) Government may of its own motion, or on the application of any person aggrieved by the refusal of a Veterinary Officer to grant the certificate referred to in clause (1) of section 4, call for the papers relating to the refusal and pass such orders as it thinks fit.

(3) Save as provided in sub-section (2) the opinion of the Veterinary Officer on all the questions on which he is required by sub-section (1) to form an opinion shall be final and shall not be called in question in any court.

(4) The certificate referred to in clause (1) of section 4 shall be granted in such form and on payment of such fee as may be prescribed.

Power to inspect premises.

6. (1) For the purposes of this Act a Veterinary Officer or a person authorised by him in this behalf shall have power to enter and inspect any premises or other place whereat he has reason to believe that an offence under this Act has been or is likely to be committed.

(2) Every person on the premises or the other place shall allow the Veterinary Officer or the person authorised access to, and to inspect the premises or the other place and answer truthfully any question asked of him.

Penalties.

7. Whoever does any act in contravention of section 4 or section 6 shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Offence to be cognizable.

8. Notwithstanding anything contained in the Hyderabad Criminal Procedure Code every offence punishable under section 7 shall be cognizable.

Veterinary Officer to be public servant.

9. Every Veterinary Officer shall be deemed to be a public servant within the meaning of section 6 of the Hyderabad Penal Code, 1324 Fasli.

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10. No suit, prosecution or other legal proceedings shall be instituted against any person for anything which is in good faith done or intended to be done under this Act, or the rules made thereunder

Protection of persons acting in good faith under the Act or rules.

11. (1) Subject to the condition of previous publication Government may by notification in the Jarida make rules for carrying out the purposes of this Act.

Rules.

(2) In particular and without prejudice to the generality of the foregoing power such rules may provide for:—

(a) the powers and duties to be exercised by Veterinary Officers in addition to the powers and duties conferred or imposed by this Act;

(b) the authority by whom and the conditions on which slaughterhouses shall be licensed for the purposes of clause (2) of section 4, the persons who shall be responsible for the observance of the conditions and the circumstances in which such licence may be cancelled;

(c) any matter which is to be or may be prescribed.

(3) Rules made under clause (b) of sub-section (2) may provide that a contravention of the conditions of a licence shall be punishable with fine which may extend to one thousand rupees.

12. Government may by notification in the Jarida delegate:—

Delegation of powers.

(i) to any local authority the powers and functions of Government under section 3 within the local area subject to the jurisdiction of the local authority;

(ii) to any officer of Government the powers and functions of Government under sub-section (2) of section 5.

*[13. (1) In any area in which this Act is for the time being in force, a licence granted under sub-section (1) of section 66 of the Hyderabad Sanitary Powers A'in (V of 1852 F.) (hereinafter referred to as the said A'in) for the use of premises fixed under that sub-section for the slaughter of animals shall not apply to the use of such premises for the slaughter for human consumption of animals for the time being declared to be animals for the purposes of this Act.

Effect of Act on A'in V of 1852 F.

(2) Subject to the provisions of sub-section (1) nothing in this Act or in the said A'in shall be deemed to preclude the licensing as a slaughter hours for the purposes of this Act of premises fixed for the slaughter of animals under sub-section (1) of section 66 of the said A'in or such fixing as aforesaid of premises so licensed.]

* As amended by Act No. XXX of 1950.

